

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 113

CP (IB) No. 41/Chd/Hry/2024

IN THE MATTER OF:

Programic Asia Private Limited

...Petitioner

Under Section: 10, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 10.07.2024.

-sd-
Court Officer

May 02, 2024
SM